

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION DY NO.†1405
TO BE ANSWERED ON 05/03/2018

RESERVATION IN PRIVATE SECTOR TO SCHEDULED TRIBES

†1405. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government contemplates to provide reservation in promotion along with the reservation in private sector to Scheduled Tribes;
- (b) if so, the details thereof;
- (c) the State-wise details of number of people belonging to Scheduled Tribes employees in private sector;
- (d) whether the number of women belonging to scheduled tribes is extremely scarce in private sector and if so, the details thereof; and
- (e) the measures being taken by the Government to enhance the contribution of women belonging to scheduled tribes in both Government and private employment?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) to (b): Government of India has not formulated new policy on Reservation in promotion for Scheduled Tribes. However, as per the directions of the Hon'ble Supreme Court in Contempt Petition No. 314/2016, instructions in pursuance were issued by DoPT on 30.9.2016 not to rely upon Office Memorandum of 10.08.2010 for implementation of own merit concept in promotion for Scheduled Tribes.

The Industry Associations viz Federation of Indian Chambers of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Confederation of Indian Industry (CII) have developed their respective Voluntary Code of Conduct (VCC) for member companies wherein stress has been laid on equal opportunities in employment for all sections of society, removing bias in employment to disadvantaged sections of society, increasing employability of socially disadvantaged sections through skill upgradation, continuous training and providing scholarship, etc.

(c). No centralized data regarding number of people belonging to Scheduled Tribe employees in private sector is maintained.

(d) does not arise in view of 'c' above.

(e) Women are provided equal opportunity in employment under the Government. Some special facilities like maternity benefits, child care leave, child adoption leave, creche facility for children, priority to Government Accommodation to single woman employee etc. are also provided to the women employees.
